

OA 910/2002

NOTES OF THE REGISTRY

Defects removed  
In view of Court order dt. 1.10.02  
may perhaps be regd. please.

DL  
7/10/02

~~As Regd may be registered~~  
~~Mr. Mohapatra~~  
~~Registration~~ 07.10.02  
~~you~~ M. Mohapatra

for Admin Pl.

DL  
8/10/02

Bench

ORDERS OF THE TRIBUNAL

Order dated 9.10.02

Heard the Advocate for the  
Applicant and Shri D.N. Mishra,  
Standing Counsel for the Respondents,  
on the question of admissibility.  
Orders are reserved.

Vice-Chairman  
9/10/02

Member (S) 09/10/02

Later dated 09.10.2002

Having heard Mr. S.K. Mandal and  
Mrs. M. Mohapatra, learned Counsels for the  
Applicant and Mr. D.N. Mishra, learned Standing  
Counsel for the Railways at the admission  
stage, we are disposing of this Original  
Application No. 910/2002.

The Applicant (Ainthi Ranasingh, son  
of Jagannath Ranasingh, At/PO-Taraboi,  
Via-Bejpur, Dist. Khurda, who is claiming to be  
a retired Khalasi of S.E.Railways) has filed  
this Original Application under Section-19 of  
the Administrative Tribunal Act, 1985 claiming  
therein that his regularisation in the  
Railway services were though anticated with  
effect from 01.04.1973 (under C.P.O./G.R.C.'s  
letter dt. 13.02.1989) and although under  
Annexure-02 to the Original Application, his  
pay was refixed with effect from 01.04.1973 in  
the regular establishment; the arrear  
differentials (right from 01.04.1973) have  
not yet been paid to him and, that is why,  
he has filed this Original Application. He has  
also raised a point, at hearing, that the  
benefits of several pay revisions have also  
not been given to him as yet.

Without entering into the merits of  
the aforesaid grievances of the Applicant, we  
are disposing of this Original Application,  
at this admission stage, giving directions to  
the Respondents to look to the grievances of

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

continued

the Applicant (as raised in this Original Application) ~~if not already done~~ and give him necessary relief, as due and admissible under the Rules, within a period 3 months from the date of receipt of a copy of this order.

Send copies of this order, along with the copies of this Original Application, to the Respondents; who should treat this Original Application to be a representation of the Applicant and pass necessary orders within the time fixed.

Free copies of this order be also sent to the Applicant in the address given in this Original Application.

Free copies of this order be also handed over to the Advocates for the Applicant and to Mr. D. N. Mishra, learned Standing Counsel for the Railways; on whom a copy of the Original Application has already been served.

*Arsh*  
(B. N. SCM) 9/10  
VICE CHAIRMAN

*Col. M. R. Mohanty*  
(M. R. MOHANTY)  
MEMBER (JUDICIAL)